

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6923 of 2026

Sapan Shrivastava : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application (transferred by the Department of Economic Affairs to SEBI on May 26, 2026) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated June 08, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated June 10, 2026 (Reg. No. SEBIH/A/E/26/00214). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated May 26, 2026, sought the following information:

“Babita Rayudu is litigation Executive Director of SEBI. She Used Delhi Guest House for some period. Kindly provide information about usage of govt facilities

1. Information about Number of days in which the Delhi Guest House facilities were utilised by Ms. Babita Rayudu, Executive Director and/ or her son between:

a. January 01, 2019 to December 31, 2019 (both days inclusive).

b. January 01, 2020 to December 31, 2020 (both days inclusive).

c. January 01, 2021 to December 31, 2021 (both days inclusive).

d. January 01, 2022 to December 31, 2022 (both days inclusive).

e. January 01, 2023 to December 31, 2023 (both days inclusive).

f. January 01, 2024 to December 31, 2024 (both days inclusive).

g. January 01, 2025 to December 31, 2025 (both days inclusive).

2. Information about Number of kilometres of car (attached to Delhi office) and the days on which the car (attached to Delhi office) were utilised by Ms. Babita Rayudu, Executive Director and/or her son between

i. January 01, 2019 to December 31, 2019 (both days inclusive)

ii. January 01, 2020 to December 31, 2020 (both days inclusive)

iii. January 01, 2021 to December 31, 2021 (both days inclusive).

iv. January 01, 2022 to December 31, 2022 (both days inclusive).

v. January 01, 2023 to December 31, 2023 (both days inclusive).

vi. between January 01, 2024 to December 31, 2024 (both days inclusive).

vii. between January 01, 2025 to December 31, 2025 (both days inclusive).

3. Copy of the Circulars/ Office Notes/ Policy (by whatever name called), which prescribes the number of kilometres and number of days in which a car attached to Delhi office can be utilised by an Executive Director of SEBI and/or their son.

4. Copy of the Circulars/ Office Notes/ Policy (by whatever name called), which prescribes the number of days, in a guest house, that can be availed by an Executive Director of SEBI and/or their son."

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information sought related to personal information, the disclosure of which has no relationship to any public activity or interest and may cause unwarranted invasion into the privacy of the individual and may also endanger the life or physical safety of the person(s). The same is, therefore, exempt in term of Section 8(1)(j) and 8(1)(g) of the RTI Act.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to the information requested.

5. I have perused the application and the response provided thereto. On consideration, I concur with the response of the respondent that the requested information is in the nature of personal information of the concerned SEBI official. In this context, reference is made to the judgment of the Hon'ble Supreme Court of India in the matter of *Central Public Information Officer, Supreme Court of India Vs. Subhash Chandra Agarwal* in Civil Appeal No. 10044 of 2010 with Civil Appeal No. 10045 of 2010 and Civil Appeal No. 2683 of 2010 (judgement dated November 13, 2019) wherein the import of "personal information" envisaged under Section 8(1)(j) of RTI Act has been exemplified in the context of earlier ratios laid down by the same Court in other matter(s). The Hon'ble Supreme Court held that: *"59. Reading of the aforesaid judicial precedents, in our opinion, would indicate that personal records, including name, address, physical, mental and psychological status, marks obtained, grades and answer sheets, are all treated as personal information. Similarly, professional records, including qualification, performance, evaluation reports, ACRs, disciplinary proceedings, etc. are all personal information. Medical records, treatment, choice of medicine, list of hospitals and doctors visited, findings recorded, including that of the family members, information relating to assets, liabilities, income tax returns, details of investments, lending and borrowing, etc. are personal information. Such personal information is entitled to protection from unwarranted invasion of privacy and conditional access is available when stipulation of larger public interest is satisfied. This list is indicative and not exhaustive..."*. In view of the aforementioned observations, I do not find any deficiency in the response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: July 08, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA